

12.34 hrs.

MATTERS UNDER RULE 377

(i) REPORTED DELAY IN SANCTIONING FRESH INSTALMENTS OF DEARNESS ALLOWANCE TO CENTRAL GOVERNMENT EMPLOYEES

श्री अटल विहारी वाजपेयी (नई दिल्ली) : अध्यक्ष महोदय नियम 377 के अन्तर्गत मैं सार्वजनिक महत्व के इस महत्वपूर्ण मामले की और सदन का ध्यान आकृष्ट करना चाहता हूँ :

“तृतीय वेतन आयोग ने सिफारिश की थी कि यदि मूल्यों के सूचकांक में 8 प्वाइंट की वृद्धि 12 महीने की समयावधि में हो तो केन्द्रीय सरकार के कर्मचारियों को महंगाई भत्ते की अतिरिक्त किस्त दी जानी चाहिये।

चूंकि मूल्यों के सूचकांक में आवश्यक वृद्धि हो गई है केन्द्रीय कर्मचारी महंगाई भत्ते की दो किस्तें पाने के अधिकारी हो गए हैं। पहली किस्त 1 नवम्बर 1979 से और दूसरी 1 जनवरी 1980 से मिलनी चाहिए।

मैं सरकार से मांग करता हूँ कि महंगाई के कारण परेशान केन्द्रीय कर्मचारियों की स्थिति को ध्यान में रख कर महंगाई भत्ता बढ़ाने की अविलम्ब घोषणा करें।”

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given a different notice on this and therefore I beg of you to give me a little time, as what has been typed and pushed into my hands by your Secretariat...

MR. SPEAKER: I would like you to read this thing, which has been handed over to me.

SHRI JYOTIRMOY BOSU: What about my Adjournment Motion?

MR. SPEAKER: No. That has been disallowed.

SHRI JYOTIRMOY BOSU: But I have also given notice that...

MR. SPEAKER: This is what you have given me. It is in print and I would like you to read this.

(ii) RESUMPTION OF CIVILIAN NATIONAL AWARDS

SHRI JYOTIRMOY BOSU: We note with dismay that the Government has started giving civilian national awards which were abolished by the previous Government. This step offends the provisions of Article 18 of the Constitution. The interpretation of the said article clearly shows that it prohibits the grant of civilian titles. This would be contrary to the provisions of the said article in letter and in spirit. The Government have no authority to violate specific provisions of the Constitution without amending it. The previous Government abolished it after taking the advice of the Attorney-General and on the basis of that advice, Government order was issued.

In view of above, a clear clarification from the Prime Minister is necessary which should be based on the advice of the Attorney General.

(iii) SCANTY ALLOCATION OF HARD COKE TO TAMIL NADU

SHRI S. A. DORAI SEBASTIAN (Karur): The scanty and negligible allocation of hard coke during 1977, 1978 and 1979, i.e., only 30 per cent of the total monthly requirements of SSI units, has led to the temporary closure of 400 foundry units throwing out of employment a few thousands of workers. While Delhi got an allotment of 100 wagons, Tamil Nadu got only 65 wagons. The consumption of hard coke is directly related to the consumption of pig iron. Tamil Nadu has got 43, 295 MTs of pig iron in comparison with 14, 472 MTs allotted to Delhi and 100 wagons for carrying hard coke, Tamil Nadu should have got at least 300 wagons. The details of such irrational allocation of wagons can be verified from letter No. TC(A)/69/Hard Coke/Ptvi dated 27th August 1979 of the Railway Board.

I would like to point out that, while there has been a ten-fold in-